

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE AT
CHENNAI

ORIGINAL APPLICATION NO. 97 OF 2022

Dr.M.S. Tejashwari
D/o Late Sri. M.Sathyanarayana Reddy
R/o H. No: 3-16-668/A, Trimulgherry 'X' Roads
Secunderabad - 500015; Telangana.

... Applicant

Vs

The Union of India
Rep by its Secretary, Ministry of Defence
New Delhi and others
And others

... Respondents

MEMO OF OBJECTIONS FILED ON BEHALF OF THE
APPLICANT

The applicant above named respectfully submits as follows:

1. This Hon'ble Tribunal by its order dated 29.11.2024 recorded the fact that the Cantonment Board has filed a memo dated 25.11.2024 along with an action plan report in respect of establishing an STP.
2. Even though the report stated that Cantonment Board is providing support to TSPCB for clearing the water from the well in the applicant's property till date the same situation continues with the well continuing to remain with complete sewage.

3. By order dated 29.11.2024 TSPCB was directed to ensure immediate remediation to the applicant's land and also to initiate appropriate action against Cantonment Board for allowing the sewage to be let into the private property of the applicant and directed the TSPCB to file a report regarding the same, till date no action has been taken against the Cantonment Board and no report has been filed before this Hon'ble Tribunal in this regard

As regards the report filed by the TSPCB in March 2025 it is submitted that:

- a) TSPCB has failed to mention about letting in of sewage from the North-Eastern side of the applicant's property on account of the Cantonment Board demolishing a part of the compound wall with JCB.
- b) While the interaction between the TSPCB and HMWSSB in respect of laying of pipelines and connecting them to ring sewer is necessary in public interest, the same is not directly relevant in respect of the contamination caused to the applicant's well and remediation

- c) Even in March/April 2024 TSPCB said they are approaching NEERI for assistance on remediation in respect of applicant land. It is almost after one year they are contacting NEERI for this purpose. The water analysis report shows contamination of well water with Faecal Coliform and Solid Waste. On the other hand, on the earlier occasion TSPCB reported that water quality has improved.
4. In the CSIR-NEERI report it is mentioned that sewage from the applicant's land is being lifted for a long time. It is relevant to note that NEERI was not concerned with this until the work was entrusted with them. Therefore, it is clear that TSPCB along with the Cantonment Board is attempting to give misleading instructions to NEERI and use their report to cover up their deliberate misdeeds.
5. NEERI is seeking five month's time only to carry out studies as to how remediation work can be done. Monsoon will arrive shortly and work will only be postponed. It will then take a long time again to even start remediation.

6. On the other hand, the applicant has already submitted in her reply/objections dated 06.03.2024 along with the report of Environment Mining and Engineering Consultancy by name Blue Energy Build Private Ltd., with the total scope of work and the cost involved.
7. From the year 2021 sewage water is being let out in applicants' property.
8. The applicant has developed medical complications and is undergoing continuous treatment.
9. It is the applicant's fervent prayer that interim compensation be ordered to be paid by either the TSPCB or the Cantonment Board both of whom are responsible for this serious situation.
10. Unlike the other cases, there are no private respondents who have contributed to the pollution but the statutory authorities themselves, TSPCB and the Cantonment Board who are responsible for blatant violations and squarely responsible for causing serious pollution.

11. Unless an independent authority like an Advocate Commissioner or any other professional is appointed to inspect the property and assess the damage and supervise the remediation work, the problem will remain unresolved as the authorities are only interested in protracting the issue without any visible relief to the applicant.

12. The reports submitted by the TSPCB and the Cantonment Board are highly unreliable as they are the violators and that is the reason the reports are totally misleading and far from truth.

Dated at Chennai this 21st day of April 2025



Counsel for Applicant

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T.HEMALATHA

COUNSEL FOR APPLICANT